

[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE  
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)

**Notification No. 16 /2020-Customs**

New Delhi, the 24<sup>th</sup> March, 2020

G.S.R. (E).— In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue) No. 52/2003-Customs, dated the 31<sup>st</sup> March, 2003, published in the Gazette of India, Extraordinary, vide number G.S.R. 274 (E), dated the 31<sup>st</sup> March, 2003, namely:-

In the said notification, in the opening paragraph, in the proviso, for the figures, letters and words “1<sup>st</sup> day of April, 2020”, the figures, letters and words “1<sup>st</sup> day of April, 2021” shall be substituted.

[F.No. DGEP/SEZ/09/2017(Pt-2)]

(GAURAV SINGH)  
Deputy Secretary to the Government of India

Note:-The principal notification No. 52/2003-Customs, dated the 31<sup>st</sup> March, 2003 was published in the Gazette of India, Extraordinary, vide number G.S.R. 274 (E), dated the 31<sup>st</sup> March, 2003 and was last amended by notification No. 09/2019-Customs, dated the 25<sup>th</sup> March, 2019, published vide number G.S.R. 238(E), dated the 25<sup>th</sup> March, 2019.